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കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 26 26th December 2017 1193 ധനു 11 11th Dhanu 1193 1939 പൗഷം 5 5th Pousha 1939	നമ്പർ } No. } 51
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PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (Special-C)

NOTIFICATION

No. E-1785879/Spl.C2/2017/GAD.
Thiruvananthapuram, 25th October 2017.

The Hon'ble Mr. Justice B. Kemal Pasha, Judge, High Court of Kerala who has been granted leave on full allowances from 17-8-2017 to 31-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 6739/2017/GAD dated 25-10-2017 has assumed charge and rejoined duty on the Forenoon of 13-9-2017 availing holidays on 1-9-2017 (Id-ul-Ad'ha-Holiday), 2-9-2017 to 11-9-2017 (Onam holidays for the High Court) and 12-9-2017 (Sreekrishna Jayanthi Holiday).

By order of the Governor,
M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)
G.O. (Rt.) No. 1396/2017/LBR.
Thiruvananthapuram, 25th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Ananthapuri Farm and Agriculture, Pacha P. O., Nandiyode, Paliyode P. O., Thiruvananthapuram and the workman of the above referred establishment Sri A. Rasheed, Nurunneesa Manzil, Valiya Kattakkal, Pazhamkutty, Nedumangad P. O., Thiruvananthapuram-695 541 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of service benefits to Sri A. Rasheed, Salesman at Ananthapuri Farm and Agriculture, Palode by its management is justifiable? If not, what reliefs he is entitled to get?

(2)

G.O. (Rt.) No. 1461/2017/LBR.

Thiruvananthapuram, 7th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, Alen Feldman Public School, Kazhakkuttom, Kazhakkuttom P. O., Thiruvananthapuram-695 582 and the workman of the above referred establishment Sri K. C. Dileep Kumar, Ushus House, Kizhakkumbhagum, Kazhakkuttom P. O., Thiruvananthapuram-695 582 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and service benefits to Sri K. C. Dileep Kumar, Bus Driver at Alen Feldman Public School, Kazhakkuttom by its management is justifiable? If not, what reliefs he is entitled to get?

(3)

G.O. (Rt.) No. 1463/2017/LBR.

Thiruvananthapuram, 7th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri P. A. Najeeb, (Pr) S/o Abdulkutty, 21/1918, Pochamuri Parambil, Palluruthy, Kochi-682 006, (2) Sri V. G. Naufal (Pr) S/o Gafoor, Vazhaveliparambu, Thanal Nagar, Palluruthy, Kochi-682 006 and the workmen of the above referred establishment represented by the General Secretary, Ernakulam District Lorry- Mini Lorry Workers Union CITU, EMS Mandiram, Kalabhavan Road, Ernakulam-682 018 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri S. N. Anish by the Partners of M/s Six Trans Logistics, Ernakulam is justifiable or not? If not, what are the reliefs he is entitled to?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.

ORDER

G.O. (Rt.) No. 1434/2017/LBR.

*Thiruvananthapuram, 1st November 2017.**Read:—(1) G. O. (Rt.) No. 660/2017/LBR dated 24-5-2017.*

(2) Representation dated 8-5-2017 from Sri Jayaraman, P. S.

(3) Lr. No. I (3) 3329/17 dated 15-9-2017 from the Labour Commissioner.

As per the Government Order read as 1st paper above Government referred an Industrial Dispute the management of Sri Gokulam Chit and Finance Company (P) Ltd and Sri Jayaraman, P. S. to the Labour Court, Kannur for adjudication.

As per the letter read as 2nd above the petitioner Sri Jayaraman, P. S. has requested that he is the father of a special child under the treatment of Medical College Hospital, Kozhikode. So he requested to make an arrangement for referring the above case from Kannur Labour Court, to Labour Court, Kozhikode.

As per the letter read as 3rd paper above Labour Commissioner has recommended the proposal.

Government have examined the matter in detail and in exercise of powers conferred by Section 33 B of the Industrial Dispute Act of 1947 the Government hereby directed that the said Industrial dispute be referred for adjudication to the Labour Court, Kozhikkode.

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.